

MR. DEPUTY SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1980 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: Now we shall take up clause by clause consideration:

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1 the Enacting Formula and the long Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"The Bill be passed."

The motion was adopted.

17.26 hrs.

APPROPRIATION (NO. 7) BILL*

THE MINISTER OF FINANCE (SHRI R. VANKATARAMAN): Sir, I beg to move for leave to introduce a Bill to authorise payment and

appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82.

The motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce** the Bill.

Now, I beg to move**:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82, be taken into consideration."

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82, be taken into consideration."

Shri Ramavatar Shastri, Shri Sudhir Giri and Shri T. R. Shamanna have intimated their intention of speaking on the Appropriation Bill relating to the Supplementary Demands for Grants and they have indicated points on which they desire to rise. In this regard, I have to invite the attention of the Members to the provisions of sub-rule (6) of Rule 218. I find that the points indicated by the Members are beyond the subject matter of the concerned supplementary Demands for

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**Introduced/Moved with the recommendation of the President.

Grants. However, I will allow these Members today and request them to confine their remarks to the items constituting the present Demands.

Shri T. R. Shamanna has already spoken on the Demands. Therefore, now Shri Ramavatar Shastri.

SHRI T. R. SHAMANNA: I will not rise those issues. 2 minutes.

MR. DEPUTY SPEAKER: No. You cannot make a second speech.

श्री रामावतार शास्त्री (पटना) :
उपाध्याय महोदय, तीन चार बातों का मैं सिर्फ जिक्र कर देना चाहता हूँ। पहली बात कि बिहार बहुत ही गरीब सुबा है। वहाँ बाढ़ भी बहुत आती है और इन साल वहाँ सुबाड़ भी है। इस बात को ध्यान में रखते हुए बिहार को अधिक से अधिक खाद्यान्न की आपूर्ति को जाना चाहिए। अभी 12 हजार या 14 हजार टन दिया जा रहा है जब कि जरूरत है 1 लाख टन महावार को। अगर ऐसा नहीं करेंगे तो वहाँ आर्ब-जनिक वितरण प्रणाली ठप हो जायगी और लोगों को कठिनाइयाँ होंगी।

हमारे यहाँ घावाट में इंडियन स्कूल आफ माइन्स है जहाँ माइन्स से सम्बन्धित शिक्षा दी जाती है। वहाँ बहुत गोलमाल है और आप एक करोड़ से ज्यादा रकमा उसको अपने यू० जी० सी० के मार्फत देते हैं। उसमें गड़बड़ होती है तो उसको देखना आप का काम है कि वह ठीक से खर्चा होता है या नहीं। अगर उ० में कर्षण है तो कर्षण दूर होना चाहिए।

इसी तरीके से रांची में विरलाइंस्टी-च्यूट आफ टेकनोलॉजी है, उस को भी आप बहुत पैसा देते हैं। लेकिन वह स्वतन्त्र है, रांची यूनिवर्सिटी के भी नियंत्रण में नहीं है। सरकार के भी नियंत्रण में नहीं है क्योंकि विरला जी का वह इंस्टीच्यूट है। वहाँ

शिक्षकों को बेकायदे निकाला जा रहा है; कर्मचारियों को निकाला जा रहा है, वर्षों काम करने वाले लोगों को निकाला जा रहा है। इस को ठीक कीजिए।

इसके बाद सिटीज को अपग्रेड करने की बात है। अभी आप ने रेन्सस करवाया। एक दर्जन से ज्यादा सिटीज ऐसी हैं जिनका अपग्रेडेशन होना चाहिए। उस की तरफ आप का फौरन ध्यान जाना चाहिए। यह बहाना मत बनाइए कि आसाम में अभी जन-गणना नहीं हुई है।

पटना में स्टेट बैंक आफ इंडिया का रीजनल आफिस है। वहाँ प्रमोशन में बहुत गोलमाल चल रहा है। अखबारों में बयान निकला है वह देखिए।

आल इंडिया न्यूजपेपर्स एम्प्लोईज फ़ेडरेशन की मांग है कि आप का जो वकिंग जर्नलिस्ट्स ऐक्ट है उस की आप कर्मचारियों के लिए भी लागू कीजिए। यह ऐक्ट अभी केवल जर्नलिस्ट्स के लिए लागू है। नान-जर्नलिस्ट्स के लिए लागू नहीं है। सरकार को उस ऐक्ट को दोनों के लिए लागू करना चाहिए क्योंकि दोनों समाचार पत्रों में काम करते हैं और दोनों एक दूसरे के सहयोगी हैं।

SHRI SUDHIR GIRI (Contai): Mr. Deputy-Speaker, Sir, the hon. Finance Minister has already assured the House that he will look into the functions of the banking system in our country. But in so far as the functions of the Reserve Bank are concerned, in relation to the eastern sector of our country, it is not satisfactory at all. It is extremely unsatisfactory.

The Reserve Bank of India is our central monitoring authority. It is our central Bank. It has a greater scope for reviewing the economic, industrial and commercial growth of

[Shri Sudhir Giri]

all sectors. But in so far as the eastern sector is concerned, the Reserve Bank of India is not doing its duty as it should have done. In view of all these difficulties and the constraints on the credit facilities given to the rural population, the West Bengal Government has proposed to set up a Bank of its own in West Bengal. They sent a memorandum or a proposal to the Central Government in January, 1981. In April, 1981 they issued a reminder. Thereafter, four reminders have been issued to the Reserve Bank. The Deputy Minister in the Ministry of Finance said on the floor of the House that the Reserve Bank of India is discussing the issue with the State Government. But the Reserve Bank of India has not taken any initiative in this regard up-till now. So, I request the hon. Finance Minister to take steps with the Reserve Bank of India so that the establishment of a Bank in West Bengal of its own is expedited.

SHRI R. VENKATARAMAN: Sir, so far as the requirement of food-grains from Bihar is concerned, if the Chief Minister writes, the Department will look into it. At the moment, I do not have any information about the request of 1 lakh tonnes of food-grains.

SHRI RAMAVTAR SHASTRI: They have made a request.

SHRI R. VENKATARAMAN: So far as the training of people in the School of Mines, Dhanbad, is concerned, is it a matter which I will pass on to my colleague who is incharge of it and I will ask him to look into it.

So far as irregularities in the promotion of working journalists are concerned, at the moment, it is beyond the scope of legislation and some legislative enactment may have to be brought in if these people are sought to be covered.

As regards the other point made by the hon. Member, Shri Sudhir Giri, is concerned, if every State wants to

set up a Bank, it would lead to a chaotic condition. Therefore, it will be very difficult to accept that principle. I do not think the Government of India are inclined to accept the principle that every State should be allowed to set up a Bank of its own.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The question is:

"That Clauses 2 and 3 and the Schedule do stand part of the Bill."

The motion was adopted.

Clause 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That Clause 1, the Enacting formula and the title do stand part of the Bill."

The motion was adopted.

Clause 1, the enacting formula and the title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.